नहीं हैं, इससे संबंधित नहीं हैं। यह वे नहीं बता सकते हैं। उन्होंने कहा है कि सड़क होगी तो दे सकेंगे।

श्रीमती कमला सिंहा : श्राप उनसे कहिये ।

श्री समापति : मैं उनको नहीं जह सकता हूं कि सड़क और विजली उनको दे दो और न मैं यह जह सकता हूं कि सड़क और विजली फूड प्रोसेसिंग में या सकते हैं। सापका प्रथम इससे उत्पन्न नहीं होता है।

SHRI KHYOMO LOTHA; Mr. Chairman, Sir, in sPite of availability of enough raw material in the North-Eastern region, because of lack of infrastructure and specially due to acute shortage of power supply, we are unable to start industries and in North East, there is hardly any food processing industry. May I ask the Minister whether for the constant power supply which he has mentioned here, purchase of generators for this industry should be included in the subsidy and whether subsidy also will be increased from 50 per cent to 75 per cent and above? Now, due to change in the Industrial Policy, the licening is no more. I would like to know whether this subsidy will be given directly to the entrepreneurs from the Centre.

SHRI GIRIDHAR GOMANGO: Sir, the North Eastern region, we have got a public sector undertaking to identify the raw material required for the food processing industry to be started there I think the hon. Member must be aware about the public sector undertaking NERAMAL which is exclusively for the North Eastern region for the development of fruits and vegetables there.

MR. CHAIRMAN: His question is very simple. Will you give this subsidy if they put up a generator because of lack of electric power?

SHRI GIRIDHAR GOMANGO: Sir, I will examine it.

MR. CHAIRMAN: That is what he wants.... (interruption) ______ Will you give subsidy for their electric generator?

SHRI GIRIDHAR GOMANGO: Sir, I would have to examine whether it will come under the scheme.

MR. CHAIRMAN; All right, you please consider it. That's all.

श्री होद्रुभाई पटेल : सभापित महोदय, ाषि हमारे देण की रीढ़ है। मैं यह जानना चाहता हूं कि । िष के उत्पादन को बढ़ावा देने के लिये और स्माल और माजिनल फारमर्ज को प्रोत्साहित करने के लिये क्या फूड प्रोमितिय मंत्रालय और उद्योग मंत्रालय और उद्योग मंत्रालय और उद्योग मंत्रालय जिसके अन्तर्ग काटेज इंडस्ट्रीज जाती हैं उसके साथ बैठ कर करके कोई एक्यन प्लान बनाया है, यदि हां, तो इसका ब्यौरा क्या है।

SHRI GIRIDHAR GOMANGO: Sir, a separate Ministry of Food and Processing Industry has been created for the purpose of agro-based industries to be set up by the State Governments and their Ministries to be assisted in food processing and related programmes. We have been linked with the Ministry of Industry also as far as related subjects are concerned. Generally we are discussing from time to time to formulate the schemes.

Claim Notices to Defaulting Pharmacenti cat Companies

*267. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that Government have indicated in the claim notices in respect of drug price equalisation Account that the defaulting companies would be liable to pay interest @ 15 per cent from the date of such default;

- (b) if so, the names of the companies to whom claim notices were sent;
- (c) what are the names of the defaulters and the dates of default in each case; and
- (d) what are the names of the companies from whom interest has been charged together with the amount of interest charged in each case?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) A number of Pharmaceutical Companies, mainly those from whom

recoveries are to be made under Para 7 of DPCO, 1979 (as per list attached) were asked to discharge their entire liability, failing which the Government will be constrained to process action for recovery of the amount as arrears of land revenue, alongwith the interest from the date of default. The Companies have not yet discharged their liabilities. Some of them have, however, asked for personal hearing and they are being heard. A few of them have filed Writ Petitions and obtained stay orders. The exact date of default, in each case, for the purpose of computation of interest amount is being determined. The question of recovering the amount, alongwith interest, as arrears of land revenue by referring the matter to the Collector concerned is unler consideration.

List

| SI. N | No. Name of the company | Period involved | Tentative amount assessed (Rs. in lakhs) | Amount received (Rs. in lakhs) |
|-------|---------------------------|-----------------|--|---|
| 1 | 2 | 3 | 4 | 5 |
| | Rifampidn | , | • | • |
| 1 | Biochem Pharmaceuticals . | 3/79 to 3/84 | 34.28 | |
| 2 | Lyka Labs. | 4/79 to 3/84 | 57.57 | 5.70 |
| 3 4 | Astra IDD Ltd | 82-83 to 5/84 | 24.11 | 2.41 |
| 4 | Micro Labs | 79-80 to 82-83 | 2.24 | |
| 5 | Themis Chemicals | 82-83 to 83-84 | 36.31 | |
| 6 | Alembic Chem. Labs. | 81-82 to 83-84 | 38.73 | 3.80 |
| 7 | Bombay Drug House | 80-81 to 83-84 | 1.73 | |
| 8 | Pharmed Pvt. Ltd | 79-80 to 83-84 | 66.01 | |
| 9] | Dolphin Labs | 1979 to 1983 | 18.11 | |
| 10 | Alberd David Ltd | 11/81 to 9/83 | 3.91 | 3.9 |
| 11 | Pharma & Chem. Ind. | 80-81 to 82-83 | 87.99 | |
| 12 | Cadila Labs. P. Ltd. | 79-80 to 83-84 | 76-52 | 7.50 |
| 13 | Sarabhai Chemicals . | 82-83 to 83-84 | 4.14 | 2.00 |
| 14 | Lupin Labs. Ltd. | 8/80 to 3/84 | 215.89 | 21.60 |
| 15 | Ranbaxy Labs. Ltd | 4/79 to 6/84 | 36.23 | 3.63 |

| 27 | Oral Answers | [RAJYA SABHA] | to Questions | 28 |
|---------------------------------|--------------------------|------------------|--------------|----------|
| 1 | 2 | 3 | 4 | 5 |
| 16 Wal | lac Pharmaceuticals | 4/82 to 2/84 | 2.82 | 0.29 |
| 17 Ethico Drug & Chem. Mfg. Co. | | 5/82 to 3/84 | 140.98 | |
| 18. M/ | s. IDPL | 12/80 to 1/86 | 2.18 | |
| 19 M /s | . HAL | 81-82 to 83-84 | 36.66 | |
| | | | 886.41 | 50.84 |
| Dipyrid | amol | | | |
| l Gern | nan Remdies | . 4/79 to 7/84 | 59.95 | 59.95 |
| Gentam | ycin | | | |
| 1 Ful | ford I. Ltd. | . 79-80 to 2/84 | 194.62 | 50.00 |
| | | | 33.88 | |
| 3 Lyk | a Labs. Ltd. | . 7/79 to 3/84 | 17.47 | 1.75 |
| 4 Nic | holas labs. | . 79-80 to 3/84 | 53.03 | 10.00 |
| | | | 299.00 | 61.75 |
| Salbuta | mol | | | _ |
| | | | 0.15 | |
| 2 M/s | s. Biddle Sawyer P. Ltd. | . 4/79 to 3/83 | 142.74 | |
| | | | 142.89 | |
| Chfazar | nine | | | <u>.</u> |
| M/ | s. S.C. Pharmaceuticals | 4/79 to 3/84 | 5.81 | |
| Ampicil | lin & Amoxycillin | | | <u>.</u> |
| M/ | s. Biochem Pharma Ltd. | . 79/80 to 83-84 | 11.80 | |
| Oxyphe | nylbutazone | | | |
| | | | 9.49 | |

SHRI RAJNI RANJAN SAHU At the outset, I would like to say that the reply is very evasive and also not complete. The Minister has given a statement in which he has mentioned the names of 35 companies whereas it should be more than hundred. Sir, the question of realisation of a huge amount which comes to about Rs. under DPCO 700 crores is pending with the Government and I have been trying to draw the attention of the House and your attention also for the last Several years, but nothing has been done far. Apart from that, no interest is also being realised from the pharmaceutical companies. Sir, the Prime Minister is here. I would like to impress upon him that the big pharmaceutical companies and multinational companies are owing more than thousand crore rupees as on date. much so, only two big companies, Glaxo and Hoechst, are owing two hundred crores of rupees in spite of the Supreme Court's decision which was delivered as far back as in the end of 1988. I would like to know from the hon. Minister whether he is going to fix a time-limit for the realisation of dues with interest as per the company's balance-sheet which they have filed before the Income-tax Department, showing the liability under DPCO in the year 1984-85 and 1985-86.

SHRI CHINTA MOHAN; We will examine this matter.

SHRI RAJNI RANJAN SAHU; Is this the reply, Sir?...

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MR. CHAIRMAN: He said he will examine it.

SHRI RAJNI RANJAN SAHU Sir, my second supplementary is this, that, is it a fact that under some pressure of multinational companies like Glaxo and Hoeehst, the Government has withdrawn notices or realisation in spite of the fact that the Supreme Court has given a time-limit of the weeks for collecting the amount from the above-named companies? Are you going to fix the responsibility on the defaulting officers or the defaulting persons?

SHRI CHINTA MOHAN: If necessary, We will take action.

SHRI RAJNI RANJAN SAHU: Is mis a reply, Sir? I am asking whether the notices issued to them have been withdrawn. This is not a reply. Please help the Members.

MR. CHAIRMAN: He has noted it. In which cases the notices have been withdrawn, he will look into it and find out why and how it has been done and so on and so forth.

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SHRI RAJNI RANJAN SAHU; Sir, this is a matter of one thousand croies. We are facing financial crunch and one thousand crores of Govts' good money is lying with the pharmaceutical companies!

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): These are individual cases and I will look into them, Sir. If there is anything that needs to be done urgently, that will be done.

SHRI H. HANUMANTHAPPA: Sir, I would like to know whether it is a fact that the Ministry has appointed a committee to review the working of the DPCO of 1979 and because the committee has not finalised the report this confusion of collection has arisen and the industries are taking shelter under the review. I would also like to know as to how long this committee will take to give its final report and how long the Government will take to evolve a clear policy in regard to the recovery from these companies.

SHRI CHINTA MOHAN: Sir, we will come with a proposal. We will take it up.

SHRI KAMAL MORARKA: Sir, want to know from the hon'ble Minister whether there is any proposal before the Government to scrap the DPCO as we have been reading in the newspapers. Is there a proposal for total decontrol of drug?

SHRI CHINTA MOHAN; There is no such proposal.

(Interruptions)

MR. CHAIRMAN: Shrimati Satya Bahin. (Interruptions)

श्रीमती सत्या बहिन: समापित महोदय, मैं कहना चाहती हूं कि मल्टी नेमनल कम्पनीज पर जो ड्यूज बकाया ये उन पर जयसुख लाल हाथी कमेटी की सिफारिश के धनुसार एक कमेटी बनायी गयी थी । उसमें कुछ कमियां पायी गमी थीं । माननीय सदस्यों की शिकायत के श्राधार पर एक दसरी कमेटी गठित की गयी थी। तो दोनों कमेटियों को कौन से दस्तावेज दिये गये थे जिससे भारी डिफरेंस छा गया धनराशि वसूल जरने के सबंध में यह मैं जानना चाहती हूं। उन दस्तावेजों को देते के जाधार पर क्या कोई जांच की गयी है और उस जांच में किन ज्यकित्यों को दोवो पाया गया तथा जो दोषी पाये गये क्या उनके खिलाफ कार्यवाही कर रहे हैं?

SHRI CHINTA MOHAN; Sir, as per 1979 DPCO there are some companies, multinational companies and Indian companies, which are supposed to pay. This is not the Correct calculation. They are supposed to pay my record about Rs. 226 crores and we are taking strict action, if necessary. We will try to collect the money.

*268. [The questioner (Shri Prakash Yashwant Ambedkar) was absent. For answer, vide col. 36 infra]

Petrochemical complex at Visakhapatnam

- *269. SHRI T. CHANDRASEKHAR REDDY; Will the PRIME MINISTER be pleased to state;
- (a) whether it is a fact that the Government of Andhra Pradesh have submitted a scheme for setting up a petrochemical complex at Visakhapatanam;
- (b) if so, whether it has been examined and placed before the Planning Commission for its approval under the Eighth Five Year Plan; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (c) Yes, Sir. The Andhra Pradesh State Industrial Corporation had Submitted an application in 1986 for a Petrochemical Complex at Visakhapatanam. Applications from other parties were also received. In 1989, the applications were examined by the Government and finally a Letter of Intent was issued on 31-10-1989